

1.O.A. NO. 060/00805/2014

Krishan Kant & Others Vs. U.O.I. & Others

12.09.2014

Present: Mr. B.S. Bajwa, counsel for the applicants

1. By way of the present O.A., the applicants have sought issuance of a direction to the respondents to fix their pay in the light of notification/circular dated 18.06.2014.
2. The applicants had filed a representation dated 25.06.2014(Annexure A-8) to the respondents for redressal of their grievances but the same has not yet been decided by the respondents. As per Section 20 of the Administrative Tribunals Act, 1985, an employee has to wait for a period of 6 months after filing of a representation but the applicants have approached this Tribunal, without awaiting the outcome of their representation or for at least six months if no decision is taken on the same. In view thereof, we are not inclined to entertain the O.A. being pre-mature.
3. At this stage, learned counsel for the applicants submits that he may be permitted to withdraw the O.A., with liberty to file it afresh after the decision on the representation, if need so arises.
4. Ordered accordingly.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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